BEFORE
HON'BLE JUSTICE S.R. SEN
WP(C) No. 333 of 2012

15.05.2014

Heard Mr. R Gurung, the learned State counsel who submits that, he has received the inquiry report yesterday only and he will be filing the same by way of an affidavit today.

Ms A Kharumnuid, the learned counsel for the petitioner is present.

List this matter for hearing after 1(one) week.

JUDGE

V Lyndem

BEFORE
HON'BLE JUSTICE S.R. SEN
CRP No. 9 of 2014

15.05.2014

Heard Mr. L Khyriem, the learned counsel for the petitioner.

Issue notice to the respondents.

Notice is made returnable within 2(two) weeks.

However, the petitioner's counsel is directed to take necessary steps to serve notice upon the respondents.

List this matter after 2(two) weeks for service report and for further order.

JUDGE

V Lyndem

BEFORE
HON'BLE JUSTICE S.R. SEN
CRP No. 10 of 2014

15.05.2014

Heard Mr. AS Sidiqqui, the learned counsel for the petitioner who submits that, the petitioner intends to deposit the rent to the Court as there are some disputes between the parties. The learned counsel further submits that, the learned Assistant to Deputy Commissioner did not allow the petitioner to deposit the rent in the Court rather issued show cause notice and also fixed the matter for hearing. Hence this instant petition.

After hearing the submissions advanced by the learned counsel, I am of the view that provision to deposit the rent in the Court has been made to protect the tenant. Hence, at this stage no question arises to adjudicate the matter, therefore, in my view show cause notice and hearing are not at all necessary.

Issue notice to the respondent.

However, in the meantime the Assistant to Deputy Commissioner is directed to allow the petitioner to deposit the rent immediately.

The petitioner's counsel is also directed to take necessary steps to serve notice upon the respondents.

Further, it is made clear that notice to be issued to the respondents only after depositing the rent for the purpose of information.

List this matter after 2(two) weeks for further order.

JUDGE

V Lyndem

BEFORE
HON'BLE JUSTICE S.R. SEN
MC No. 325 of 2010 in
WP(C) No. 235 of 2010

15.05.2014

In the light of the order passed in WP(C) No. 235 of 2010, this instant Misc. Case also stands disposed of.

JUDGE

V Lyndem